

**Jharkhand High Court Officers and the Members of
the Staff (Recruitment, Conditions of Service, Conduct
and Appeal) Rules, 2003**

**THE JHARKHAND HIGH COURT OFFICERS AND THE
MEMBERS OF STAFF (RECRUITMENT, CONDITIONS OF
SERVICE, CONDUCT AND APPEAL) RULES, 2003**

JHARKHAND H.C. OFFI. & THE MEM. OF STAFF (RECRUIT.....APPEAL) RULES, 2003

Notification No. 4/Accounts, dated 24th December, 2002— Published in Jharkhand Gazette Extraordinary No. 390, dated 24th December, 2002.—In exercise of the powers conferred by Clause (2) of Article 229 of the Constitution of India and all other enabling provisions in this behalf and in supersession of all Rules, Regulations, Notifications and Orders etc. on the subject. I, Vinod Kumar Gupta Chief Justice of the High Court of Jharkhand hereby make the following rules with respect to recruitment, conditions of service, conduct and appeal of persons serving in the Establishment of the High Court of Jharkhand.

PART I

1. Short title and commencement.—(i) These rules may be called “The Jharkhand High Court Officers and the Members of the Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003.

(ii) These rules shall apply to all Officers and Members of the Staff of the Establishment of the High Court of Jharkhand. They shall come into force with effect from the 1st day of January, 2003.

2. Definitions.—In these rules, unless the context otherwise require :

- (a) ‘Board’ means any recognized Institution conducting examinations up to intermediate standard or awarding diplomas as may be declared by the Chief Justice to be so recognized for the purpose of these rules.
- (b) ‘Chief Justice’ means the Chief Justice of Jharkhand High Court.
- (c) ‘Commission’ means the Jharkhand Public Service Commission.

(d) 'Constitution' means Constitution of India.
(e) 'Court' means the Jharkhand High Court.
(f) 'Establishment' includes all Offices, Departments, Sections, Branches and other ancillary Unit and Wings of the High Court of Jharkhand.

(g) 'Governor' means the Governor of the State of Jharkhand.

(h) 'Member of the Establishment' means a person appointed in accordance with these rules or the rules or orders in force prior to the commencement of these rules, but does not include Officers appointed by way of deputation.

(i) 'Member of the Staff' means and includes the employees/officials working in the Establishment of the High Court, other than Officers and also includes all Class III and Class IV employees.

(j) 'Officers' means Officers appointed from amongst the members of the Staff of the Court and include Officers on deputation.

(k) 'Schedule' means the schedule appended to the rules.

(l) 'University' means any University incorporated by law in India and recognized as such, or any other University/Institution which is declared by the Chief Justice to be a University, for the purpose of these rules.

PART II

3. The High Court Establishment.—(i) The Establishment of the High Court shall comprise of various posts classified and categorized in the Schedule appended to these rules.

(ii) The Chief Justice may from time to time create more or additional number of posts in any class or category on permanent regular basis, temporarily or otherwise.

(iii) The Chief Justice may, at his discretion either not fill up any post or vacancy, and the non-filling up of any post or vacancy shall not give rise to any claim by any person.

4. Appointing Authority.—(i) The Chief Justice shall be the Appointing Authority for all Class I, Class II and other Gazetted posts borne on the Establishment of the Court.

(ii) The Registrar General shall be the Appointing Authority with respect to other posts, including Daily Wages employees. However, before issuing such appointment orders, he shall obtain the prior approval of the Chief Justice.

5. Appointment of persons in the establishment of the Court.—Appointment of members of the Establishment and members of the staff, meaning thereby persons in various classes and categories in the Establishment of the court shall be made :—

(a) by deputation ;

(b) by direct recruitment ;

(c) by promotion ; or

(d) by absorption,

the manner as indicated against every such post or class or category of posts in the schedule.

6. Pay and Allowances.—The persons borne on the Establishment of the Court shall draw such pay, allowances and perquisites as are indicated in the Schedule or as may be fixed or prescribed from time to time by the Chief Justice.

7. Eligibility.—A person shall not be eligible for appointment in the Establishment of the Court in any post unless he possesses the qualifications and fulfils the requirements of such appointment as are indicated in the schedule.

8. Age.—(A) The lower or upper age limits of candidates for appointment in the establishment through direct recruitment shall be either as applicable to the corresponding employees of the Government or as may specifically be fixed or prescribed by the Chief Justice.

(B) The Chief Justice may in exceptional cases relax upper or lower age limits.

9. Seniority.—(A) The seniority of a Member of the Staff, or a Member of the Establishment, other than the Officers on deputation, shall be determined by the date of his first appointment in service, cadre, class

or category in which he is appointed.

Explanation. —The words “date of first appointment” as occurring in this Rule means the date of first substantive appointment ; meaning thereby the date of first appointment on probation or otherwise, but on a clear vacancy, confirmation being subject to good work and conduct and/or passing of any Examination or Test as may be prescribed.

(B) Inter se seniority of two or more persons appointed on the same posts in a class or category of the Establishment simultaneously will, notwithstanding the fact that they may join or assume duties of their appointment on different dates, shall be determined :—

(i) in the case of those promoted, by their relative seniority in the lower service, class, category or grade ;

(ii) in the case of those recruited directly, according to the positions attained by and assigned to them in order of merit in the Competitive Examination as is determined and declared by the Court, and

(iii) in any class or category of posts which provides for appointment both by promotion as well as direct recruitment, the promotees enable shall rank senior to direct recruits enable and inter se seniority of appointees in both groups would be subject to (i) and (ii) above.

10. Postings and Transfers.—Notwithstanding the initial appointment of any person on any particular post or in any particular class or category, the Chief Justice may in the interest of administration, transfer any such person to any other post, or in any other class or category in the Establishment of the Court, but such transfer or posting shall not affect his seniority as originally fixed or determined.

Part III

11. Punishment/Penalties.—(A) The following Penalties may, for good and sufficient reasons, and as hereinafter provided, be imposed upon any Member of the Establishment, namely :—

Minor Penalties :

(i) censure,

((ii) fine,

(iii) withholding of increments or promotion, and

(iv) recovery from pay of any loss caused to the State.

Major Penalties :

(i) reduction to a lower post, rank, in a lower class or category or grade ;

(ii) pre-mature (compulsory) retirement ;

(iii) removal from service, which does not disqualify for future appointment ; and

(iv) dismissal

(B) Without prejudice to the generality of the provisions of law, no order imposing any ‘minor penalty’ shall be passed against a Member of the Establishment unless he has been given an adequate opportunity in writing of making a representation that he may desire and before taking such representation into consideration.

Explanation.—While an opportunity of making representation, the Member of the Establishment shall be informed in writing the substance of the accusations/allegations against him and he would be asked to submit his detailed reply/defence with respect thereto.

(C) Without prejudice to the generality of law and the Constitutional provisions, to order (other than an order passed on facts which had led to his conviction in a Criminal Court) imposing a ‘major penalty’ with respect to a Member of the Establishment shall be passed unless he has been informed in writing of the grounds on which it is proposed to take action against him and afforded an adequate opportunity of effectively defending himself. The grounds on which it is proposed to take action shall be reduced in the form of a definite charge or charges which shall be communicated to the Member charged, together with a statement of the allegations/imputations in which each charge is based and the circumstances which it is proposed to take into consideration in passing the order, he shall be required within a reasonable time to put in a written statement of his defence and to state whether he pleads “guilty” or “not guilty” of the charges. If the Member charged pleads “guilty” to

the charge(s), but at the same time desires to be heard in person to explain any extenuating circumstance or put across any other factors, the Chief Justice may, after hearing him decide upon the imposition of the penalty.

If, however, the Member charged pleads “not guilty” to the charge(s), an enquiry shall be held in respect of such of the allegations as are not admitted by him and at such enquiry evidence will be recorded by an Enquiry Officer to be appointed by the Chief Justice. The Enquiry Officer shall submit his enquiry report to the Chief Justice, a copy whereof shall also be provided to the Member charged. The Chief Justice upon consideration may pass appropriate orders with respect to imposition of a ‘major penalty’, but before doing so, a show cause notice with respect to the proposed penalty shall be issued to the Member charged and after considering his reply thereto, the order with respect to the imposition of the penalty shall be passed.

12. Appeals.—Every Member of the Establishment against whom any penalty, minor or major, has been imposed, shall be entitled to file an Appeal against such an order which shall be heard by Standing Appeal Committee consisting of three Judges of the Court to be nominated by the Chief Justice.

Provided that no such appeal shall be entertained unless it is filed with the Registrar General of the Court within a period of 30 days from the date of communication of the Order to be appealed against :

Provided further that the Chief Justice, or the Standing Appeal Committee may for sufficient reasons, condone the delay in filing. Appeal if the delay is not more than 30 days.

13. Suspension.—(1) The Chief Justice may place a Member of the Establishment under suspension where :

- (i) an enquiry into his conduct is contemplated or is pending ;
- (ii) a complaint against him of any criminal offence is under investigation or trial.

(2) A member of the Establishment who is detained in custody whether on a criminal charge or otherwise for a period longer than 48 hours shall be deemed to have been suspended by the Chief Justice under this Rule.

- (3) The order of suspension may be revoked at any time by the Chief Justice.

14. Review.—The Chief Justice may, notwithstanding the provisions contained in these rules review any order imposing any penalty passed by him either suo motu or at the instance of any aggrieved Member of the Establishment.

Part IV

15. Probation.—(1) (A) Persons appointed to the service either by direct recruitment or by promotion shall be on probation for two years from the date of their initial appointment and their confirmation in service of the Establishment shall be subject to clearing the probation period successfully. In any individual case and class of cases, the Chief Justice may extend period of probation.

(B) It shall be permissible with respect to any individual member of the Establishment or group of such Members to make the passing of any special Examination a condition precedent for the clearance of the probation period.

(2) Confirmation.—A probationer shall be continued substantively at the end of his probation period (of extended probation period) if his work and conduct during the period of probation has been found to be satisfactory.

16. Existing Members of the Establishment.—Persons already serving in the Establishment of the Court before the commencement of these rules shall be considered as the members of the Establishment under these rules for all intents and purposes.

17. Reservations.—Reservation in direct recruitments, for various categories and classes of posts in the Establishment of the Court with respect to Scheduled Castes, Scheduled Tribes and other categories shall be in accordance with the orders issued by the Chief Justice from time to time, having due regard to the prevailing policies of the Government.

18. Special Deputation.—The Chief Justice may at his discretion appoint any person in the Establishment of the Court on deputation from any source outside the Court. The Chief Justice may in any appropriate case permit a member of the Establishment to go on deputation outside the Court for such period

as he considers appropriate.

19. Appointment on compassionate Grounds.—The Chief Justice may in suitable cases appoint on compassionate ground any person having requisite qualification against a Class III post, except that of an Assistant or above, or on a Class IV post, but subject to availability of posts.

Part V

20. Residuary Matters.—With regard to matters not specially covered by these Rules, including the matters governing service conditions of the Members of the Establishment, their conduct and discipline, the Members of the Establishment shall be governed by law, rules and regulations or norms applicable to the State Government Employees in general in so far as these are not inconsistent with, or repugnant to these rules.

21. Delegation.—The Chief Justice may delegate to anyone any of the powers vesting in him under these Rules.

22. Relaxation.—The Chief Justice may from time to time with respect to any individual case or for any class or group of cases relax any condition or any requirement as it relates to age, qualification or minimum experience, as is or may be prescribed in or under these Rules.

23. Interpretation.—If any dispute or question arises relating to the applicability or interpretation of these rules, the decision of the Chief Justice shall be final.

24. Regulations and Administrative Orders.—(A) With a view to achieve the purpose of these Rules and also to carry into effect the provisions and objectives contained therein, the Chief Justice may from time to time make Regulations or issue Administrative Orders.

(B) Without prejudice to the generality of the foregoing power, such Regulations or Orders may relate to, or provide for :—

- (i) a procedure for making direct appointments, including the conduct of examinations and the fees required to be paid by the candidates desirous of appearing in such Examinations ;
- (ii) the method of granting promotions ;
- (iii) the provision or prescription of any special examinations or tests for clearance of probation ; or
- (iv) the prescription of higher or additional qualifications for any post to be filled up either by direct recruitment or promotion, or relaxation of any such qualification in any particular or special case, or category of cases.

25. Amendment of the rules.—The Chief Justice may from time to time amend these rules.

26. Repeal and savings.—(A) All previous Rules, Regulations, Orders, Notifications, Circulars, Instructions and other Instruments with respect to the subject matter covered by these Rules are hereby repealed.

(B) Notwithstanding such repeal, any appointment made or action taken under any of the aforesaid repealed provisions shall be deemed to have been made or taken under these Rules and is hereby saved.

****Subs by Amendment Rules, 2005 (w.e.f. 1.11.2005). 3[SCHEDULE A**

Officers on deputation

(The following posts in the establishment of the Court shall be filled up by deputation of Officers, drawn from Jharkhand Superior Judicial Service and Jharkhand Judicial Service, as the case may be).

Sl. No. Category/designation of post.

1. Registrar General.
2. Registrar (Administration).
3. Registrar (Vigilance & Inspection).
4. *Registrar (Establishment).
5. Additional District Judge-cum-Principal Secretary to the Chief Justice.

6. Joint Registrar (Judicial).
7. Joint Registrar (List & Computer).
8. Joint Registrar (Establishment).
9. Deputy Registrar (Protocol).
10. Assistant Registrar (Judicial).

*Only if a member of the Establishment of the Court is either not senior enough or not found suitable to be appointed on this post.

SCHEDULE B

Officers, being Members of the Establishment of the Court

Sl. No., Category/

Class/ Designation, Mode of appointment, Minimum qualification required,, if any, Minimum experience,, if any,, required having been earned on the feeder post, Existing Scale of Pay

1, 2, 3, 4, 5, 6

1., *Registrar (Establishment), By selection from non-judicial Joint Registrars on the basis of merit-cum-seniority, , , Rs. 14,300-

400-18,300/-

2., (a) Joint Registrar (Administration)

(b) Joint Registrar (Non-Judicial), By selection from Non-Judicial Deputy Registrars of the High Court/ Deputy Registrar-cum- PPS to the Chief Justice/ Senior Secretaries of the Judges on the basis of merit-cum-length of service in the existing scale, , , Rs. 14,300-

400-18,300/-

3., Deputy Registrars (Non-Judicial), By selection from Non- Judicial Assistant Registrars/Court Masters/Librarian and Secretaries to the Judges on the basis of merit-cum-length of service in the existing scale, , Five Years, Rs. 12,000-375- 16,500/-

4., Deputy Registrar- cum-Principal Private Secretary to the Chief Justice, By selection from Senior Secretaries/Secretaries to Judges on the basis of merit- cum-seniority, , , Rs. 12,500- 375- 16,500/-

^, ^, **Note : (A)** Posting of D.R.- cum-PPS will be at the sole discretion and pleasure of the Chief Justice, , ,

^, ^, **(B)** The Chief Justice may,, by way of departure from the afore- said requirement,, appoint any other person also on this post, , ,

5., Senior Secretaries to the Judge, By selection from Secretaries to the Judges on the basis of merit-cum-seniority, , , Rs. 12,000-375-16,500/-

6., Librarian

, By promotion from Assistant Librarian and in case suitable candidate is not available by direct recruitment, Graduate and Degree in Library Science from a University, Three Years,

7., Assistant Registrars (Non-Judicial), By selection from Administrative Officers/ Senior P.A/or such other posts of equivalent pay/ status as may be prescribed taking into account both merit and suitability as may be deter- mined by written examination or oral interview,, whichever is prescribed and the length of service in the existing scale, , Five Years, Rs. 10,000-325-15,200/-

8., Secretaries to the Judges, By selection from Senior P. As. on the basis of merit-cum- seniority and passing of such examination as may be prescribed, , Three Years, Rs. 10,000-325-15,200/-

9., Court Masters, **A.** 50% by promotion from Members of the Establishment having a minimum qualification of Law Graduate, , Five Years, Rs. 9,000-250-10750- 300-13,150- 350-14,550 with three additional increments @ Rs. 250/-.

^, ^, **B.** 50% by direct recruitment with minimum qualification of Law Graduate with at least three years experience of working as an Advocate, ^, ^, ^

^, ^, **Note :** If the candidates in the promotion quota with suitable merit are not available,, the shortfall may be made up by direct recruitment, ^, ^, ^

*Subjected to the sufficient seniority and being found fit and suitable; otherwise this part will be filled up by deputation from Jharkhand Superior Judicial Service.

SCHEDULE C

Class II (Gazetted)

Sl. No., Category/Class/ Designation, Mode of appointment, Minimum experience,, if any,, required having been earned on the feeder post, Existing Scale of Pay

1, 2, 3, 4, 5

1., Administrative Officers, By promotion from Section Officers/ Stamp Reporter/ Oath Commissioner/ Deputy Director (Translation)/ Translation Officer on the basis of merit-cum-length of service in the existing scale, Three Years, Rs. 6,500-200- 10,500/-

2., Oath Commissioner, By promotion from Assistants/ Translators on the basis of merit-cum- length of service in the existing scale., Five years, Rs. 6,500-200-10,500/-

3., Stamp Reporter, By promotion from Assistants/ Translators on the basis of merit- cum-length of service in the existing scale, Five years, Rs. 6,500-200-10,500/-

4., Deputy Director (Translation), , , Rs. 6,500-200-10,500/-

5., Section Officers, By promotion from Assistants and Translators or any post of the same scale on the basis of merit- cum- seniority/length of service in the existing grade, Five Years, Rs. 6,500-200-10,500/-

6., Senior Personal Assistants, By promotion from amongst the P.As. subject to the passing of examination,, if any prescribed, Five years, Rs. 6,500-200-10,500/-

7., Translation Officer, By promotion from Translators on the basis of merit-cum-seniority, Five years, Rs. 6,500-200-10,500/-

8., Accounts-cum-Cash Officer, By promotion from Cashier, Three years,

SCHEDULE D

Non-Gazetted Class III and IV Posts

(Sources, qualifications and methods of recruitment)

Sl. No., Designation of posts, Mode of appointment, Minimum qualification for appointment, Existing Scale of pay

1, 2, 3, 4, 5

1., Personal Assistants, By direct recruitment on the basis of English Shorthand and typewriting test with minimum per minute speed of 100 words and 40 words respectively

, Graduate from a University, Rs. 5,500-175-9000/-

2., Assistants—, (i) 50% vacancies in a calendar year by direct recruitment, Graduate from a University, Rs. 5,500-175- 9,000/-

^,
, ^, ^, ^

,

, (ii) 25% Vacancies in a calendar year by appointment from Ex-cadre Assistants,, Treasury Sarkar,, Xerox Operator and other employees holding other similar class III or Class IV posts on the basis of seniority-

cum-merit and/or limited competitive test,, as may be prescribed., ,

,
, (iii) 25% of the vacancies in a Calendar year by absorption from daily wages literate Mazdoors or Mazdoors after completing three years of conti-nuous satisfactory service on the basis of seniority and/or limited competitive test,, as may be prescribed :, ,

, , Provided that if suitable candidates are not available in categories (ii) and (iii),, the remaining vacancies may also be filled up by direct recruitment

, ,
3., Cashier, By direct recruitment, Commerce/
Economics Graduate from a University

, Rs. 5,500-175-9,000/-

4., Translators, By promotion from Junior Translators on the basis of seniority-cum-merit or by direct recruitment

, Graduate from a University, Rs. 5,500-175- 9,000/-

1, 2, 3, 4, 5

5., Telex Operator, By direct recruitment, Graduate from a University with experience in Telex operating
, Rs. 5,000-150- 8,000/-

6., Data Entry Operator, By direct recruitment, Degree in Computer Engineering or one year Diploma Holder with two years experience

, Rs. 5,000-150- 8,000/-

7., Junior Translator, By direct recruitment, Graduate from a University

, Rs. 5,000-150- 8,000/-

8., Assistant Librarian, By direct recruitment, Graduate and Degree in Library Science from a University

, Rs. 5,000-150-8,000/-

9., Court Officer, (i) By selection from Assistant Court Officer/ Ex-cadre Assistants, Graduate from a University, Rs. 4,500-125- 7,000/-

^, ^, (ii) If suitable candidate of category (i) is not available by direct recruitment

, ^, ^

10., Typist, (i) 50% by direct recruitment, Graduate from a University having typing speed 40 words per minute in English and/ or 30 words per minute in Hindi

, Rs. 4,000-100- 6,000/-

^, ^, (ii) 50% by promotion from Class-IV employees or by absorption of the Literate Mazdoors and Mazdoors, ^, ^

11., Ex-cadre Assistants, By promotion from Class IV employees,, or by absorption of ILterate Mazdoors and Mazdoors or both having minimum two years experience, Intermediate in case of promotion/ absorption and Graduate in case of direct recruitment, Rs. 4,000- 100- 6,000/-

, , **Note** : If none of the two is available,, or if found suitable,, by direct recruitment

, ,

12, Assistant Court Officer, By promotion from Class IV employees, or by absorption of the Literate Mazdoors and Mazdoors or both having minimum two years experience

Note : If none of the two is available,, or if found suitable,, by direct recruitment., Intermediate in case of pro- motion/absorption and graduate in case of direct recruitment

, Rs. 3,200-85-4,900/-

**Deleted by Amendment Rules, 2003 (w.e.f. 1.1.2003). **Added by Amendment Rules, 2003 (w.e.f. 1.1.2003).

Class IV

Sl. No., Designation of Posts, Mode of appointment, Minimum qualification for appointment, Existing Scale of Pay

1, 2, 3, 4, 5

1., Senior Staff Car Driver-cum- Mechanic, By way of promotion from amongst Staff Car Drivers having due regard to seniority, Having ten years of experience of Staff Car Driving and having knowledge of car mechanism

2., Staff Car Driver, (a) By absorption from daily wages employees on completing minimum two years satisfactory service,, having due regard to seniority, Having a validly issued Driving License and possessing such qualification as may be prescribed

, Rs. 3,050-75- 3,950-80- 4,590/-

, , (b) In absence of Daily Wages employees,, by direct recruitment, Note : The passing of the driving test shall be a mandatory requirement and a condition precedent for appointment on this post

3., Treasury Sarkar, By selection from regular Class IV employees holding posts in the lower scale of pay or from Daily Wages employees on completion of five years of continuous satisfactory service with due regard to seniority, Matriculation, Rs. 2,750-70- 3,800-75-4,400

4., Xerox Operator, (a) By absorption from Daily Wages employees on completing minimum two years of satisfactory service having due regard to seniority, Matriculation with knowledge of handling Duplicating,, Fax and Photocopy Machines, Rs. 2,750-70- 3,800-75- 4,400/-

, , (b) In absence of Daily Wages employees by direct recruitment

5., Electrician, By absorption from Daily Wages Mazdoors on completing minimum two years of satisfactory service having due regards to seniority

Or

In absence of Daily Wages employees,, by direct recruitment

, Having Diploma of Electrician from I.T.I.,

6., Mali's, By absorption from Daily Wages Mazdoors on completing minimum two years of satisfactory service having due regard to Seniority

Or

If not available,, by direct recruitment

, Proficiency in Gardening,, knowledge of reading writing and cycling, Rs. 2,650-65- 3,300-70-4,000

7., Jamadars, By promotion from Peons on the basis of seniority and satisfactory service, , Rs. 2,610-60- 3,150-65-3,540/-

8., Cook, By direct recruitment or by absorption from Daily Wages Mazdoors

, Having knowledge of cooking/ catering, Rs. 2,650-65- 3,300-70-4,000/-

9., Records Supplier, By selection from regular Class IV employees,, holding posts in the lower scale of pay or from Daily Wages employees on completion of five years of continuous satisfactory service with due regard to seniority

, Matriculation, Rs. 2,650-65- 3,300-70-4,000/-

10., Generator Operator, By selection from regular Class IV employees holding posts in the lower scale of pay or from Daily Wages employees on completion of five years of continuous satisfactory service with due regard to seniority

, , Rs. 2,650-65- 3,300-70-4,000/-

11., Daftari, By selection from regular Class IV employees holding posts in the lower scale of pay or

from Daily Wages employees on completion of five years of continuous satisfactory service with due regard to seniority

, , Rs. 2,610-60-
3,150-65-3,540/-

12., Chaukidar, By absorption from Daily Wages Mazdoors on completing minimum three years service having due regard to merit-cum-seniority or in absence of Daily Wages Mazdoors,, by direct recruitment , Cycling,, knowledge of reading and writing, Rs. 2,550-55- 2,660-60-3,200/-

13., Faras, By absorption from Daily Wages Mazdoors on completing minimum three years service having due regard to merit-cum- seniority or in absence of Daily Wages Mazdoors,, by direct recruitment , Cycling,, knowledge of reading and writing, Rs. 2,550-55- 2,660-60-3,200/-

14., Sweeper, By absorption from Daily Wages Mazdoors on completing minimum three years service having due regard to merit-cum-seniority or in absence of Daily Wages Mazdoors,, by direct recruitment , Cycling,, knowledge of reading and writing, Rs. 2,550-55- 2,660-60-3,200/-

15., Water Supplier, By absorption from Daily Wages Mazdoors on completing minimum three years service having due regard to merit-cum-seniority or in absence of Daily Wages Mazdoors,, by direct recruitment , Cycling,, knowledge of reading and writing, Rs. 2,550-55- 2,660-60-3,200/-

16., Peons, By absorption from Daily Wages Mazdoors on completing minimum three years service having due regard to merit-cum- seniority or in absence of Daily Wages Mazdoors,, by direct recruitment , Cycling,, knowledge of reading and writing, Rs. 2,550-55- 2,660-60-3,200/-

17., Daily Wage Literate Mazdoors, On Daily Wages basis, Graduate, Rs. 85/- per day including Sundays

18., Mazdoors, On Daily Wages basis, Cycling, Rs. 65/- per day including Sundays.

Note : 1. Cycling is not necessary for female candidates.

2. For the posts of Peon, preference may be given to Washerman/ Barber/Carpenter/Tailor/Daftiri by profession.]

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 16th DECEMBER, 2015

THE JHARKHAND HIGH COURT OFFICERS AND THE MEMBERS OF STAFF (RECRUITMENT, CONDITIONS OF SERVICE, CONDUCT & APPEAL) [ELEVENTH AMENDMENT] RULES, 2015

A Rule further to amend the "Jharkhand High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct & Appeal) Rules, 2003".

No.17/Accts. -- In exercise of the powers conferred by Clause (2) of Article 229 of the Constitution of India and all other enabling provisions in this behalf and in suppression of all Rules, Regulations, Notifications and Orders etc. on the subject, the Chief Justice of High Court of Jharkhand, hereby makes the following amendments in the Rules, namely : -

PART - I

PRELIMINARY

1. Short title and Commencement :- (i) These Rules may be called 'The Jharkhand High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct & Appeal) {Eleventh Amendment} Rules, 2015.

(ii) The enhanced rate of wages shall be effective from the 14th day of August, 2015. Besides that, Variable Dearness Allowance shall be made admissible in terms and in tune to the notification dated 5.11.15 & subsequent Notifications of the Labour, Employment & Training Department, Government of Jharkhand.

PART-II

AMENDMENT OF SCHEDULE

2. Substitution of new Sl. No. 17 and 18 of schedule 'D' under heading Class-IV of the 'Principal Rule', as amended from time to time the following Sl.No.17 and 18 shall be substituted, namely:-

Sl. No.	Designation of Posts	Mode of Appointment	Minimum qualification for appointment	Existing Scale of Pay
1	2	3.	4.	5
17.	Daily Wage Literate Mazdoors	On Daily Wages basis	Graduate	Rs.360/- per day including Sundays Plus Variable Dearness Allowance as admissible under the relevant Notifications to be issued in future by the Labour, Employment & Training Department, Government of Jharkhand.
18.	Mazdoors	On Daily Wages basis	Cycling	Rs. 310/- per day including Sundays Plus Variable Dearness Allowance as admissible under the relevant Notifications to be issued in future by the Labour, Employment & Training Department, Government of Jharkhand.

Virender Singh,
Chief Justice,
High Court of Jharkhand, Ranchi.

High Court of Jharkhand, Ranchi

Notification

Dated : 27.02.23

The Jharkhand High Court Officers And The Members Of Staff
(Recruitment, Conditions of Service, Conduct And Appeal)
[Thirteenth Amendment] Rules, 2022.

A Rule further to amend the Jharkhand High Court Officers and the Members of Staff
(Recruitment, Conditions of Service, Conduct And Appeal), 2003.

No. 10/Accd..... In exercise of power conferred by Article 229 of the Constitution of India and all other enabling provisions in this behalf and in supersession of all Rules, Regulations, Notifications and orders etc. on the subject, the Chief Justice of High Court of Jharkhand, hereby makes the following amendments in the Rules, namely:-

Part-I

PRELIMINARY

1. Short title and commencement: (i) These Rules may be called 'The Jharkhand High Court Officers And the Members of Staff (Recruitment, conditions of Service, Conduct And Appeal) [Thirteenth Amendment] Rules, 2022'.

(ii) Those persons serving on the date 31.03.2022 as Court Managers in the High Court of Jharkhand, having been recruited as per the notification No. 36/A, dated 2nd February, 2012, published in Jharkhand Gazette (Extra Ordinary) on Friday 3rd February, 2012, shall be eligible for one time regularisation by way of absorption in the cadre of Court Manager w.e.f. 01.04.2022 against the permanent post created by the State Government and communicated to this Court through Letter No. 646/J, Ranchi dated 01.04.2022.

(iii) These amendments shall come into force from 01.04.2022.

PART-II
AMENDMENT OF SCHEDULE

2. Insertion of new Sl. No. 5A in Schedule B of The Jharkhand High Court Officers And The Members Of Staff (Recruitment, conditions of Service, Conduct And Appeal) Rules, 2003

SCHEDULE 'B'
Officers, being Members of the Establishment of the Court

Sl. No.	Category/ Class/ Designation	Mode of Appointment	Minimum Qualification required for direct recruitment	Minimum experience, if any required having been earned on the feeder post	Existing Scale of Pay
1	2	3	4	5	6
5.A	Court Manager	1. One time regularisation by way of absorption of two Court Managers who were working in the establishment of this Court on 31.03.2022. 2. By Direct Recruitment.	(i) A Degree or Advanced Diploma in General Management preferably MBA from recognized institution. (ii) Seven (7) years Experience / Training in System and Process Management. (iii) Seven (7) years Experience / Training in IT Systems Management, HR Management and Financial System Management		6th Pay Commission 15600-39100 with Grade Pay of Rs. 7600/- 7th Pay Commission Level-12 78800/-


By Order

Sd/- Mohammad Shakir
Registrar General
High Court of Jharkhand

Memo. No. 554 / Accts.

Date: 27.02.23

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Registrar General